

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 87246 of 2015

(Arising out of Order-in-Original 35/ST/COMMR/2015 dated 15.07.2015 passed by
Commissioner of Central Excise, Customs & Service Tax, Aurangabad)

Sarda Construction

Sidhvinayak Shopping Complex DP Road,
Beed – 431122.

.....Appellant

VERSUS

**Commissioner of Central Excise,
Aurangabad**

N-5, Town Centre Cidco,
Aurangabad – 431003.

.....Respondent

Appearance:

Shri B. S. Indani, Advocate for the Appellant

Shri S.K. Hatangadi, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87280/2021

Date of Hearing : 08/12/2021

Date of Decision : 08/12/2021

PER : S.K. Mohanty

When the matter was called for hearing today, the Ld. Advocate for the appellant submitted that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Raju)
Member (Technical)